

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi, Court No. 1

Date of hearing/decision: 28.03.2017

Excise Appeal No. 50303 of 2014

(Arising out of order-in-appeal No. 67-69/DII/APPL/2013 dated 29.07.2013 passed by the Commissioner (Appeals) Central Excise and Service Tax, Delhi-III).

M/s AAA Enterprises Appellant

Vs.

CCE, Delhi-II Respondent

Appearance:

None for the appellant

Sh. G.R. Singh, AR for the Respondent

Coram:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Hon'ble Mr. Ashok K. Arya, Member (Technical)

F. O. No. 52592/2017

Per: **Justice (Dr.) Satish Chandra:**

List revised. Neither anybody appeared on behalf of the appellant nor any adjournment application is filed. Shri G.R. Singh, ld. AR appeared for the respondent-Revenue.

2. It may be mentioned that as per the maxim VIGILANTIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of above, appeal is dismissed for default.

(Dictated and pronounced in the open Court).

(Ashok K. Arya)
Member (Technical)

(Justice (Dr.) Satish Chandra)
President

Pant

